

accumulation of assets disproportionate to the known sources of income of the Government servants;

(b) the details of such letters and the action taken on each of them; and

(c) the details of the cases registered if any?

THE MINISTER OF FINANCE AND THE MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) The information is being collected and will be laid on the Table of the House.

Export of Handicrafts Item

2703. SHRI MANORANJAN BHAKTA : Will the Minister of TEXTILES be pleased to state :

(a) whether a workshop was organised at Calcutta during the last month to put handicraft export on a fast trajectory course i.e. the process of identifying new markets and new products for extreme focus;

(b) if so, the achievements of this Workshop and

(c) the measures taken to achieve the target of export of handicraft items worth Rs.3,500 crore fixed for the current financial year?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) and (b). Yes, Sir. A workshop with the title "Success through handicraft exports" was organised by the Export Promotion Council for Handicrafts at Calcutta on 7th July, 1996. The purpose of this workshop was to get acquainted the new women entrepreneurs participated in the said workshop.

(c) In order to achieve the target of Rs.3500 crores fixed for export of handicrafts (excluding hand-knotted carpets), the measures taken include: sponsoring of sales-cum-study teams abroad, participation in international fairs and exhibitions, organisation of buyer-seller meets, overseas publicity and publication of catalogues, conducting of seminars and workshops, organisation of the recently instituted international Handicrafts and Gifts Fair and the international Carpet Expo and technology upgradation for achieving higher standard of quality of Indian handicrafts.

Bench of Guwahati High Court

2704. DR. ARUN KUMAR SARMA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there is any proposal under the consideration of the Government to set up a bench of Guwahati High Court at Dibrugarh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) No, Sir.

(b) Does not arise.

(c) No proposal has been received from the Government of Assam, in consultation with the Chief Justice of the Guwahati High Court, for establishing a High Court Bench at Dibrugarh.

Industrially Backward Districts

2705. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of INDUSTRY be pleased to state:

(a) the details of districts in Kerala declared industrially Backward;

(a) the privileges/benefits being given to entrepreneurs in these districts;

(c) whether hilly districts which are Industrially backward are to be given any special benefit; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) At present, there is no backward district declared in Kerala State.

(b) to (d). Do not arise.

Production of Cloth

2706. SHRI HARADAHAN ROY : Will the Minister of TEXTILES be pleased to state :

(a) The per capita annual demand/consumption/production of cloth in the country during each of the last three years;

(b) whether the cloth is being produced as per the requirement of the country.

(c) if not, the reasons thereof;

(d) whether any steps have been taken to increase the production of cloth; and

(e) if so, the details thereof and the target fixed for 1996-97?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) The data on per capita annual demand/consumption of cloth in the country is not maintained. The per capita production and availability of cloth in the country during each of the last three years is as follows:

(in Sq. Mtrs.)

Year	per capita Production	Per capita availability
1993-94	31.4	26.22
1994-95	21.6	25.67
1995-96 (Provisional)	33.2	27.37

(b) Yes, Sir.

(c) Does not arise.